GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 3327 TO BE ANSWERED ON 28/03/2025

FUNCTIONING OF DISTRICT DEVELOPMENT COORDINATION AND MONITORING COMMITTEES(DISHA)

3327 SHRI SADANAND MHALU SHET TANAVADE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of meetings held by the District Development Coordination and Monitoring Committees (DISHA) during the last year, State/UT-wise, along with key decisions taken;
- (b) the procedure for appointing the Chairman for DISHA meetings and the process for inviting Members of Parliament and other key stakeholders to participate;
- (c) the list of key Central Government schemes being monitored under the DISHA framework;
- (d) the extent to which DISHA Committees have contributed to improving theimplementation of schemes at district level, along with the relevant details; and
- (e) whether Government has received complaints regarding the lack of participation by key stakeholders, including MPs and State officials?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

- (a): The details of total number of District Development Coordination and Monitoring Committee (DISHA) meetings at district level during 2023-24, State/UT-wise are at **Annexure I**. The Proceedings of Meetings and Action Taken Report are uploaded by the district/state authorities on 'Meeting reporting portal' https://rural.gov.in/en/disha of Ministry of Rural Development which contain the key decisions taken by District level DISHA Committees.
- (b): For effective implementation of District Development Coordination and Monitoring Committee (DISHA), Ministry of Rural Development (MoRD) has formulated comprehensive guidelines which inter-alia define the objectives, composition and scope of DISHA Committees. The Guidelines provides for constitution of the Committees at District level and State level. MoRD nominates Chairperson, Co-Chairperson, and Special Invitee for District DISHA Committees. The Chairperson of District DISHA Committee should be normally the senior most Member of Parliament (LokSabha) elected from the district. Non-official Members are nominated by MoRD and the Chairperson for District level DISHA Committees. The District Collector, who is Member Secretary of committee, convenes the meeting with the permission of the Chairperson. As per DISHA guidelines, the meeting notice should reach all members at least 15 days prior to the meeting. The detailed DISHA guidelines are on public domain https://disha.gov.in/guidelines.

- (c): DISHA covers all non-statutory schemes of Government of India that are administered in general. A suggestive list of Schemes is provided in para 5 of the DISHA Guidelines. A 'State-of-art DISHA Dashboard' has also been developed by MoRD to strengthen DISHA Committees. Presently 94 schemes of 34 Ministries/ Departments are onboarded on DISHA Dashboard.
- (d): The meeting notices, agenda of meetings, proceeding of meetings and action taken reports are uploaded on meeting reporting portal of Ministry of Rural Development. Since the formation of DISHA Committees in 2016, these Committees have played a crucial role for effective monitoring of schemes. The positive contribution of these committees is also evident from the increase in number of meetings and number of schemes included under the umbrella of DISHA over the years. DISHA Monitoring Mechanism has also been appreciated by the Hon'ble Members of Parliament and various Parliamentary Committees for providing a mechanism for Parliamentary oversight and effective monitoring/ review of central Government schemes.
- (e): Recognizing the critical importance of DISHA, Ministry of Rural Development (MoRD) is persistently working to ensure that these meetings are convened on a regular basis. The Ministry also pursues with the Chairpersons of the district DISHA Committees to hold regular meetings. All States/ UTs have also been urged to take necessary actions in timely convening of the DISHA meetings and to ensure participation of senior level officers (Heads of the Departments at District Level of the concerned scheme) in the meetings. The DISHA Guidelines provide for participation of one representative of the State/ UT Government in the district DISHA Committees. As and when, complaints are received regarding the lack of participation by key stake holders in DISHA Committees, MoRD pursues the matter with the State Authorities for appropriate action.

Annexure referred to in reply to part (a) of RajyaSabhaUnstarred Question No. 3327 dated 28.03.2025

S.No	State/ UT	Number of Meetings held during FY 2023 - 24
1	Andaman & Nicobar Islands	1
2	Andhra Pradesh	34
3	Arunachal Pradesh	38
4	Assam	40
5	Bihar	59
6	Chandigarh	0
7	Chhattisgarh	33
8	Dadra and Nagar Haveli and Daman and Diu	1
9	Goa	4
10	Gujarat	71
11	Haryana	49
12	Himachal Pradesh	16
13	Jammu & Kashmir	8
14	Jharkhand	33
15	Karnataka	43
16	Kerala	33
17	Ladakh	3
18	Lakshadweep	1
19	Madhya Pradesh	73
20	Maharashtra	17
21	Manipur	0
22	Meghalaya	9
23	Mizoram	10
24	Nagaland	17
25	NCT of DELHI	4
26	Odisha	34
27	Puducherry	0
28	Punjab	19
29	Rajasthan	32
30	Sikkim	3
31	Tamil Nadu	78
32	Telangana	10
33	Tripura	13
34	Uttar Pradesh	124
35	Uttarakhand	24
36	West Bengal	0
	Total	934
